

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 33922/2016

(Arising out of impugned final judgment and order dated 28-07-2016 in FA No. 716/2008 passed by the High Court of Judicature at Allahabad)

JANARDAN SINGH

Petitioner(s)

VERSUS

CENTRAL COAL FIELDS LTD.& ORS.

Respondent(s)

Date : 21-08-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Petitioner(s) Mr. P. Srinivasan, Adv.for
Mr. Rajeev Maheshwaranand Roy, AOR

For Respondent(s) Mr. Jagdeep Dhankar, Sr.Adv.
Ms. Aishwarya Bhati, AOR
Mr. Jaideep Singh, Adv.
Mr. Hemendra Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated, the matter is adjourned by two weeks on the ground of the illness of counsel for petitioner.

(USHA RANI BHARDWAJ)
AR CUM PS

(SAROJ KUMARI GAUR)
BRANCH OFFICER